

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

OA No.3355/2018

This the 7th day of September, 2018

**Hon'ble Ms.Praveen Mahajan, Member (A)**

Omi, Aged 61 years  
(Group C) Post: Field Workers  
S/o Late Tikam Singh  
R/o H.No.423, Inderpuri,  
Delhi-110092. –Applicant

(By Advocate: Shri Vipul Upadhyaya)

**Versus**

1. The Commissioner (North DMC)  
Dr.Shyama Prasad Mukherjee  
Civic Centre, Jawahar Lal Nehru Marg,  
New Delhi.110002.
2. Deputy Chief Accountant (North DMC)  
Civil Line Zone,  
16 Rajpur Road, Delhi 54. –Respondents

**ORDER(ORAL)**

Heard.

2. The contention of learned counsel for the applicant is that he would be satisfied if the respondents are directed to decide the applicant's legal notice which was sent to the respondents vide letter dated 26.03.2018.

3. In view of the limited prayer, without going into the merits of the case, the respondents are directed to decide the legal notice of the applicant by passing a reasoned and speaking order within a period of 90 days' from the date of receipt of certified copy of the order.

4. Accordingly OA is disposed of at the admission stage itself. No costs.

**(Praveen Mahajan)  
Member(A)**

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